

♦ ♦ ♦

Central Administrative Tribunal, Principal Bench

10

Original Application No. 2960 of 2001

New Delhi, this the 24th day of October, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M.P. Singh, Member (A)

1. All India Savings Bank Control
Employees Union,
Department of Posts
Through its General Secretary,
Shri I.D. Sharma,
F-243, Prashant Vihar,
New Delhi

2. B.M. Suri,
Sr. Supervisor, S.B.C.O.
New Delhi General Post Office
New Delhi

....Applicants

(By Advocate: Shri S.K. Gupta)

Versus

1. Union of India
Through Secretary,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi.

2. Chief Post Master General (Delhi Circle)
Department of Posts
Megh Dut Bhawan,
New Delhi-1

....Respondents

(By Advocate: Shri Rajeev Bansal, proxy for Shri B.K.
Aggarwal)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicants have claimed the following two
reliefs:-

"(i) to quash and set aside the action of
respondent no. 2 by which he has decided
to give eight posts meant for H.S.G.
Grade-I from the holders of L.S.G.
Supervisors being against the spirit of
letter dated 16.7.2001.

(ii) to direct the respondents to consider
the case for functional H.S.G. Grade-I
from the holders of H.S.G. Grade-II on
norm basis i.e. actual basis."

2. In the reply that has been filed, it has been

MS Ag

pointed that in partial modification of the office memo of 9.10.2001, 68 posts have been picked up for upgradation to HSG Grade-I. Keeping in view the said upgradation, learned counsel for the applicants states that he has little objection except that a direction be issued for implementation of the said order of 3.5.2002 referred to above, copy of which is Annexure R-9.

3. Once a circular as such has been issued upgrading 68 posts to HSG Grade-I, we find no hesitation in directing the respondents that implementation of the same be effected at the earliest and not later than six months from the date of passing of this order.

MPS
(M.P. Singh)
Member (A)

/dkm/

VSA
(V.S. Aggarwal)
Chairman